

<i>Code No.</i>	<i>Name of the State/U.T.</i>	<i>No. of proposals received</i>	<i>Proposals approved for assistance</i>
24.	Uttar Pradesh	14	3
25.	West Bengal	10	2
26.	A & N Islands	-	1
27.	Chandigarh	-	-
28.	D & N Haveli	-	-
29.	Delhi	-	-
30.	Daman & Diu	-	-
31.	Lakshadweep	-	-
32.	Pondicherry	-	-
Total:		110	27

N.B. Remaining Proposals are pending for want for requisite information from the State Governments.

**Cases Pending in Industrial Tribunals and Labour Court**

\*326. SHRI INDRAJIT GUPTA:  
SHRI R. N. RAKESH:

Will the Minister of LABOUR be pleased to state:

(a) the number of cases pending before various industrial tribunals and labour courts including the industrial-cum-labour courts, State-wise;

(b) the number of case pending for more than three years, State-wise; and

(c) the reasons for delay in their

posal and the steps proposed to be taken for the early disposal of the pending cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) According to information available, as on the 30th June, 1989, the number of industrial disputes and applications pending before the Industrial Tribunals and the Labour Courts of the Central Government, the State Governments and the Administrations of the Union Territories was 3.29 lakhs. Statements showing the pendency of industrial disputes and applications in the state sphere and the Central sphere are given at attached statement-I

(b) A statement showing the information on the number of cases pending upto one year, between one year and two years, between two years and three years and for more than three years in the Tribunals and

the Labour Courts set up by the State Governments and the Administrations of the Union Territories, to the extent available, as well as that in respect of the Central Government Industrial Tribunals-cum-Labour Courts are given in attached statement-II

(c) The reasons identified generally for delay in disposal of these cases are, *inter alia*, heavy work load, occasional vacancies in the posts of Presiding Officers, procedural impediments such as absence of advocates, adjournments for furnishing information, stay orders of superior courts, or attempt to make an out of court settlement, etc.

The steps in hand for expediting adjudication of industrial disputes are *inter-alia* the

following:-

- (i) Improving and strengthening of Conciliation Machinery so that a larger number of cases are settled at the conciliation stage;
- (ii) Expeditious filling up of vacancies in the posts of Presiding Officers of the Labour Courts and the Industrial Tribunals;
- (iii) Setting up of additional Labour Courts and Industrial Tribunals as appropriate;
- (iv) Holding of Lok Adalats, where possible.

## STATEMENT-I

No. of Labour Courts, Industrial Tribunals, Labour Court-cum-Industrial Tribunals and Industrial Disputes and Applications Pending before them for the half Year Period ending June 1989

State/Union Territory	No. of Indust. Trib./Indust. Trib.-cum-Courts	No. of Labour Courts	No. of industrial disputes pending at the end of half year	No. of applications pending at the end of half year	Grant Total of pending disputes and applications
	2	3	4	5	6
Assam	3	2	379	156	535
Delhi	3	8	15623	19506	35129
Goa	1	0	157	69	226
Haryana	2	3	3543	2154	5697
Kerala	3	4	934	879	1813

State/Union Territory	No. of Indust. Trib./Indust. Trib.-cum-Courts	No. of Labour Courts	No. of industrial disputes pending at the end of half year	No. of applications pending at the end of half year	Grant Total of pending disputes and applications
	2	3	4	5	6
Karnataka	4	8	7568	14907	22475
Meghalaya	0	1	2	0	2
Manipur	1	0	0	0	0
Madhya Pradesh	3	20	1657	879	2536
Nagaland	1	0	0	0	0
Orissa	1	3	352	688	1040
Punjab	1	6	6386	7631	14017
Pondicherry	1	3	16	5	21

State/Union Territory	No. of Indust. Trib./Indust. Trib.-cum-Courts	No. of Labour Courts	No. of industrial disputes pending at the end of half year	No. of applications pending at the end of half year	Grant Total of pending disputes and applications
	2	3	4	5	6
1					
Rajasthan	6	1	3826	3378	7202
Tamil Nadu	2	7	4453	6022	10475
Tripura	3	3	2	0	2
West Bengal	9	2	2234	191	2425
Total	44	71	47,132	58,463	1,03,595
Andaman & Nicobar	1	0	—	—	12
Andhra Pradesh	6	3	—	—	7582
Bihar	3	12	—	—	3447

State/Union Territory	No. of Indus- Trib./Indus- Trib.-cum- Courts	No. of Labour Courts	No. of industrial disputes pending at the end of half year	No. of applica- tions pending at the end of half year	Grant Total of pending disputes and appli- cations
	2	3	4	5	6
Chandigarh	1	0	—	—	942
Dadra & Nagar Haveli	0	1	—	—	6
Gujarat	11	31	—	—	97627
Himachal Pradesh	1	0	—	—	281
Jammu & Kashmir	1	0	—	—	21
Maharashtra	19	35	—	—	91924
Uttar Pradesh	5	14	—	—	12650
Mizoram	0	0	Nil	Nil	Nil

State/Union Territory	No. of Indust. Trib./Indust. Trib.-cum-Courts	No. of Labour Courts	No. of industrial disputes pending at the end of half year	No. of applications pending at the end of half year	Grant Total of pending disputes and applications
	2	3	4	5	6
Lakshadweep	0	0	Nil	Nil	Nil
Daman & Diu	0	0	Nil	Nil	Nil
Arunachal Pradesh	0	0	Nil	Nil	Nil
Sikkim	0	0	Nil	Nil	Nil
Grand Total	92	167	—	—	3,12,057

**Number of Industrial Disputes & Applications Received, Disposed of and Pending before the Central Government Industrial Tribunals-cum-Labour Courts for the Half-year Period Ending June, 1989**

Sl. No.	Name of CGIT	No. of industrial disputes pending at the end of half year	No. of applications pending at the end of the half year	Grand Total of pending disputes and applications
1	2	3	4	5
1.	Asansol	95	5	100
2.	Bangalore	110	—	110
3.	Bombay No. 1	74	584	658
4.	Bombay No. 2	150	1340	1490
5.	Calcutta	340	219	559
6.	Chandigarh	277	2299	2576

Sl. No.	Name of CGIT	No. of industrial disputes pending at the end of half year	No. of applications pending at the end of the half year	Grand Total of pending disputes and applications
1	2	3	4	5
7.	Dhanbad No. 1	265	99	364
8.	Dhanbad No. 2	501	41	542
9.	Jabalpur	541	1610	2151
10.	Kanpur	416	1091	1507
11.	New Delhi	266	876	1142
Total:		3,035	8,164	11,199
Total for State and Centre		3,29,286		

## STATEMENT-II

**Break-up of Industrial-Disputes & Applications pending Before Labour Courts, Industrial Tribunals, Labour Court-cum-Industrial Tribunals for the Half Year Period Ending June, 1989**

Sl.No.	Name of State/ Union Territory	No. of industrial Disputes										Grand Total
		Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Assam	59	72	85	163	379	19	33	40	64	156	535
2.	Delhi	7558	2453	2460	3152	15623	8730	5291	2307	3178	19506	35129
3.	Goa	47	26	18	66	157	30	25	6	8	69	226
4.	Haryana	2324	694	273	252	3543	1361	370	174	249	2154	5697
5.	Kerala	382	282	125	145	934	269	158	63	289	879	1813
6.	Karnataka	NA	NA	NA	NA	7568	NA	NA	NA	NA	14907	22475

Sl.No.	Name of State/ Union Territory	No. of industrial Disputes													No. of applications		
		Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Grand Total					
1	2	3	4	5	6	7	8	9	10	11	12	13					
7.	Meghalaya	2	0	0	0	2	0	0	0	0	0	2					
8.	Madhya Pradesh	551	374	255	477	1657	267	220	140	252	879	2536					
9.	Orissa	124	96	31	101	352	419	155	61	53	688	1040					
10.	Punjab	4205	830	741	610	6386	5228	1039	702	662	7631	14017					
11.	Pondicherry	10	1	0	5	16	4	0	1	0	5	21					
12.	Rajasthan	1186	840	896	904	3826	1290	917	903	266	3376	7202					
13.	Tamil Nadu	1673	1022	695	1063	4453	1652	1872	1220	1278	6022	10475					

Sl.No.	Name of State/ Union Territory	No. of industrial Disputes												No. of applications		
		Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Grand Total				
1	2	3	4	5	6	7	8	9	10	11	12	13				
14.	Tripura	—	—	1	1	2	—	—	—	—	—	2				
15.	West Bengal	793	746	391	304	2234	64	31	40	56	191	2425				
	Total	18914	7436	5971	7243	47132	19333	10111	5657	6455	56463	103595				

*Break up of Industrial Disputes and Applications Pending in the Central Government industrial Tribunal-cum-labour courts for the half year period ending June, 1989*

SI.No.	Name of CGIT	No. of industrial Disputes							No. of applications				Grand Total
		Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years			

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1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Asansol	73	20	2	0	95	5	0	0	0	5	100
2.	Bangalore	88	17	2	3	110	0	0	0	0	0	110
3.	No. 1 Bombay	35	31	6	2	74	111	36	2	435	584	658
4.	No. 2 Bombay	56	27	41	26	150	843	258	168	71	1340	1490
5.	Calcutta	35	119	59	127	340	90	22	41	66	219	559
6.	Chandigarh	180	72	13	12	277	464	1661	87	87	2299	2576
7.	No. 1 Dhanbad	199	8	0	58	265	88	1	0	10	99	364

Written Answers 100

Sl.No.	Name of CGIT	No. of industrial Disputes												No. of applications		
		Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Upto 1 year	Between 1 & 2 years	Between 2 & 3 years	More than 3 years	Total	Grand Total				
1	2	3	4	5	6	7	8	9	10	11	12	13				
8.	No. II Dhanbad	185	115	83	118	501	15	26	0	0	41	542				
9.	Jabalpur	193	189	87	72	541	420	106	374	710	1710	2152				
10.	Kanpur	353	49	2	12	416	978	21	85	7	1097	1507				
11.	New Delhi	119	82	32	33	266	379	195	168	134	876	1142				
	Total	1516	729	327	463	3035	3393	2326	925	1520	8164	11199				